

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23480/2015

(Arising out of impugned final judgment and order dated 28/01/2015 in FAO No. 108/2006 passed by the High Court of Punjab & Haryana at Chandigarh)

SHRUTI ARORA

Petitioner(s)

VERSUS

ANISH ARORA

Respondent(s)

(With appln. (s) for permission to file additional documents and interim relief and office report)

Date : 02/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Nikhil Nayyar,Adv.
Mr. N.Sai Vinod,Adv.
Ms. Smriti Shah,Adv.
Mr. Divyanshu Rai,Adv.

For Respondent(s) Mr. Satinder S.Gulati,Adv.
Mrs. Kamaldeep Gulati,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Pleadings are complete.

List the matter on a non-miscellaneous day in the
second week of February, 2017.

(Anita Malhotra)
Court Master

(Chander Bala)
Court Master